

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.232
TP 128 of 2016(CP 55 of 2016)

Proceedings under Section 397-398

IN THE MATTER OF:

Avni Dharmesh Patel
V/s
Venus Procon Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 05/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nishith Acharya, Proxy Advocate for Jalan Alkesh,
PCS
For the Respondent : Mr. Smit K. Pandya, Advocate for Mr. Aditya J. Pandya,
Advocate

ORDER

The learned proxy counsel appeared for the respondent submitted that order dated 20.09.2023 could not be complied with, as the documents ordered to be produced before this Tribunal are in custody of the Criminal Court for which a certificate copy has been applied. The learned counsel for the respondent is directed to place on record the seizure memo issued by the Investigating Officer at the time of taking into custody of relevant documents and also file the proof of certified copy if any, applied before the concerned Criminal Court along with details of the Criminal case.

Relist the matter on 07.12.2023.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)